

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

No. 2273-2293 Genl./HCS/2023

Dated, Delhi the

8 8 JAN 2023

**Sub: Order dated 15.12.2022 passed by Hon'ble Division Bench of Delhi High Court in W.P(C) No. 6244/2021 titled "Rajesh Tyagi & Ors. Vs. Jaibir Singh & Ors.**

A copy of the letter no. 391/DHC/Gaz./G-2/2023 bearing this office diary no. 100 dated 13.01.2023 alongwith copy of order dated 15.12.2022 passed by Hon'ble Division Bench of Delhi High Court in the abovesaid matter is being circulated for information and necessary compliance to :-

1. All the Ld. Principal District & Sessions Judges, Delhi, New Delhi (except Central District).
2. The Ld. Presiding Officers, Motor Accident Claims Tribunal, Central District, Tis Hazari Courts, Delhi.
3. The Ld. Secretary, DSLSA, Central District, THC, Delhi for further necessary action in the matter.
4. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
5. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
6. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
7. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
8. For uploading the same on Centralized Website through LAYERS.

  
(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi

Encls. As above.

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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

No. 391 /DHC/Gaz./G-2/2023

From :

The Registrar General,  
High Court of Delhi,  
New Delhi.



To

The Principal District & Sessions Judge, (P.D.), Delhi,  
Tis Hazari Courts Complex,  
Delhi.

New Delhi, dated, the 11<sup>th</sup>, January, 2023.

Sub: **Order dated 15.12.2022 passed by Hon'ble Division Bench of Delhi High Court in W.P(C) No. 6244/2021 titled "Rajesh Tyagi & ors. Vs. Jaibir Singh & Ors."**

Sir,

I am directed to forward herewith a copy of Order dated 15.12.2022 passed by Hon'ble Division Bench of Delhi High Court in W.P(C) No. 6244/2021 titled "Rajesh Tyagi & ors. Vs. Jaibir Singh & Ors.", with the request to furnish the exhaustive status report, as directed in the said order.

Yours faithfully,

Genl. Br.

  
(S.S Bhatnagar)  
Joint Registrar (Gazette-IB)  
For Registrar General.

Encl: As above

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P. D. S. J. (P.D.S.)  
13/01/23

S-17.

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6244/2021

**RAJESH TYAGI AND ORS**

..... Petitioners

Through:

versus

**JAIBIR SINGH AND ORS.**

..... Respondents

Through:

Ms. Nandita Rao, ASC with ASI Kunwar Singh, Pairvi Officer/Traffic, for the State/ Delhi Police.  
 Mr. Kirtiman Singh, CGSC with Mr. Waize Ali Noor, Ms. Kunjala Bhardwaj, Ms. Vidhi Jain, Mr. Madhav Bajaj & Ms. Durgeshnandini, Advocates for Respondent/ UOI.  
 Mr. Sidharth Luthra, Senior Advocate (Amicus Curiae) with Ms. Shubhangni Jain & Mr. Sheezan Hashmi, Advocates.  
 Mr. Rajshekhar Rao, Senior Advocate (Amicus Curiae) with Mr. Yashraj Samant, Advocate.  
 Mr. Satyam Thareja (Amicus Curiae) and Mr. Prateek Singh, Advocates.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

**ORDER**  
**15.12.2022**

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1. The present case deals with the issue of huge pendency in respect of

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Motor Accident Claims Tribunal cases. This Court is monitoring disposal of the cases and is also ensuring that the claims are paid well in time. The compensation is awarded by various Tribunals in Delhi. A Committee was constituted by the learned Single Judge to supervise the implementation of the special scheme in the matter of disposal/ grant of compensation and the Delhi State Legal Services Authority (DSLSA) is certainly a part of the said Committee.

2. It is an old matter, and therefore, fresh status reports are required to be filed in the matter in respect of pendency as well as in respect of total number of Claims Tribunal functioning in Delhi to ensure that the disposal of such cases are done at an early date. The DSLSA shall file a detailed status report in respect of pendency; the steps taken in the matter by the authorities for early disposal of cases and payment of compensation within a period of six weeks from today.

3. The Special Commissioner of Police – who was also a part of the aforesaid Committee to monitor the special scheme, shall also file a detailed and exhaustive affidavit in the matter in respect of the steps taken by the Delhi Police.

4. Similarly, the Registrar General of this Court shall file a detailed and exhaustive status report in respect of the total pendency of MACT cases which will include details of all cases where compensation has been paid, interim compensation has been paid and the status of the matter; and also the action-plan in order to ensure that there is equal distribution to all Judges of the various Tribunals, and therefore, decision at an early date.

5. List on 06.04.2023.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

DECEMBER 15, 2022

*E.S. Reddy*

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